

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH NEW DELHI
(Original Application no. 815/2022)**

IN THE MATTER OF-

Suresh Chand

Applicant

Versus

D. M. Kapashera & Others

Respondents

Date of Hearing: 30.08.2024

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Delhi

Dated: 20.08.2024

Jai Prakash *Surender*
JAI PRAKASH & SURENDER
 (RESPONDENT NO. 5 & 6)

THROUGH

Ajandra
AJANDRA SISODIA & AMREESH SISODIA
 (ENR. D-33/2003) (ENR. D-373/2006)
 ADVOCATES
 754, DWARKA COURTS DELHI
 MOBILE NO. 8588800646

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
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IN THE MATTER OF-

Suresh Chand

Applicant/ Applicant

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D. M. Kapashera & Others

Respondents

Date of Hearing: 30.08.2024

REPLY/OBJECTION ON BEHALF OF THE RESPONDENT NO. 5 & 6

Most Respectfully Showeth-

1. That the answering respondents are the owners of Khasra no.'s 112/258/274, in village Kanganheri. The land of these khasras are adjacent to Khasra No. 111 (pond), the subject matter of complaint. However there is EXCESS LAND of 3 Gatthas between Khasra No. 111 and Khasra No. 274/112, which is being used as Rasta for more than 50 years.
2. That the kind attention of this Hon'ble forum is drawn that a **Demarcation in respect of Khasra No. 111 was conducted on 28.02.2023** in village Kanganheri and after this demarcation a portion of property comprised in Khasra no. 112, 258 & 274 was illegally demolished on 15.05.2023 on the basis of false and fabricated report prepared by the Kanoongo in collusion with Land Mafia and without

rectifying the objections filled in this regard for mismatch and correction of revenue records.

In this regard a writ petition, *WP 12472/2023 & CM. Appl. 49179/2023 titled as Surrender & others versus DM Kapashera* dated 21.09.2023, was filled in Hon'ble High Court at Delhi and Hon'ble High Court directed that concerned revenue officials shall decide the representation/objections filled (which were pending) within 8 weeks from the date of order and until such representation/objections are decided,

“No action shall be taken pursuant to the impugned demarcation report that would obstruct the petitioner's INGRESS and EGRESS over their property comprised in Khasra nos. 274(1-2), 112(1-4), 258(2-1) and 245(1-17).”

(The copy of the order of Hon'ble High Court dated. 21.09.2023 is annexed herewith as ANNEXURE- A).

That however even after the acknowledgement of above-mentioned Order, to the office of DM/ SDM Kapashera, the objections/applications for correction of revenue record filled before the office are still pending.

3. That the aggrieved petitioner (the respondent no. 6 herein) filled a contempt petition in Hon'ble High Court at Delhi. *titled as SURENDER & ORS versus MS. NAMGYAL ANGMO & ORS. CONT.CAS(C). 669/2024*. The notice has been issued to the respondent vide order dated. 29/04/2024 and now the matter is fixed for hearing on 18.11.2024. (The copies of the order of Hon'ble High Court dated. 29/04/2024 & 02/08/2024 are annexed herewith as ANNEXURE- B (colly)).

4. Here the kind attention of this Hon'ble forum is further drawn that now the Respondent no. 1 to 4 are trying to block the *INGRESS and EGRESS* of the answering Respondents, on the pretext of making Boundary wall of Pond and that is clear violation of the order of Hon'ble High Court dated. 21.09.2023. On the pretext of making Boundary wall of Pond (Khasra No. 111), Respondent no. 1 to 4 are merging the EXCESS LAND inside the boundary wall.

5. It is also pertinent to note that now the outfall of dirty drain water is being channelized in to the pond by MCD, despite of clear directions given by the PGC, which is as follows-
"E.E. (Project) Najafgarh, SDMC is advised to expedite the construction of outfall drain and complete the works within stipulated time. In the meantime de-silting of drain be done be done on priority basis" (the copy of PGC letter dated. 12/01/2016 and recent photograph of diverting the dirty drain water in to pond, are annexed herewith as ANNEXURE- C (colly).

PRELIMINARY OBJECTIONS & SUBMISSIONS

1. That the present case of the Applicant is without any cause of action and is an attempt to obtain a wrong order / judgment by misleading this Hon'ble Forum and the same is liable to be dismissed.

2. That the Applicant, Suresh Chand has filed the present case complaining about encroachment on pond comprised in Khasra No. 111 in village Kanganheri. It is submitted that the Applicant, Suresh Chand has not approached this Hon'ble forum with clean hands and presented a fallacious

story with malañide intention by concealing and suppressing true and material facts in respect of village Kanganheri and the same is liable to be dismissed with heavy costs.

3. That the kind attention of this Hon'ble forum is drawn towards the factual position of village Kanganheri. That after the Consolidation (CHAKBANDI) in year 1970-71, the Applicant herein, Mr. Suresh Chand has illegally grabbed the Gram sabha property khasra no. 30//23, 24/1, 24/2 and was in illegal possession of Gram Sabha land, an FIR bearing no. 207/11 was registered against Mr. Suresh Chand the Applicant herein. Finally the efforts of Sh. Hari Ram (the father of respondent no. 5 Mr. Jai Prakash) and the resident of Kanganheri with the help of Government Authorities/ DM/ SDM/ BDO/ Tehsildar, were succeeded to get the Gram Sabha land vacated from the illegal possession of Suresh Chand & others and thereafter Government Authorities constructed the wall from all four sides on the vacated gram sabha land and now the said land is being used as playground for the children & marriage programs of Kanganheri villagers.
4. It is further submitted that since the release of land from illegal possession of Sh. Suresh Chand (the Applicant herein) and after the registration of FIR against him from the efforts of the father of respondent no. 5 Sh. Hari Ram, the Complaint Sh. Suresh Chand always on the lookout for opportunities to put down and malign the image of answering respondents and for the purpose of the same he frequently misuses the Govt. machinery.
5. That it is pertinent to mention here that from the South-west side of pond, khasra no. 111, the Applicant (owner of khasra no. 247) has encroached in khasra nos. 85 & 103 gram shabha land.

6. That the applicant has no intention to preserve the pond, Khasra no. 111 but on the pretext of this, he want to fulfill two purposes, first by doing this he want to save his own illegal/ grabbed property and secondly he want to demolish the property of answering respondents. It is submitted that this Application of the Applicant, Suresh Chand has been filled with the intension of revenge from the answering respondent, thereby the Application is liable to be dismissed.
7. That it is being submitted that there were many irregularities in the revenue record of village Kanganheri after Consolidation (CHAKBANDI). The demarcation proceedings in this village has been conducted several times and each time it was measured differently thereby creating new disputes between the villagers of Kanganheri.(The copy of comparative Revenue Record masavi & all demarcation drawing are annexed as ANNEXURE- D)

KHASRA NO.		REVENUE RECORD FIELD BOOK/ MASAVI	DEMAR CATION 2003-04	DEMARCATI ON 2013-14	DEMARCAT ION 2017	DEMAR CATION 2023-24	TSM SURVEY OCCUPIED AREA	AS PER REVENUE RECORD AREA	AS PER OCCUPI ED AREA
236	N	5	5	NOT SHOWN	5	NOT SHOWN	8.5	0-4	0-5-3
	S	7	7	NOT SHOWN	7	NOT SHOWN	8.7		
237	N	7	7	NOT SHOWN	7	NOT SHOWN	8.7	0-15	0-14-16
	S	11	11	NOT SHOWN	11	NOT SHOWN	9.2		
238	N	11	11	NOT SHOWN	11	NOT SHOWN	9.2	0-4	NOT SHOWN
	S	12	12.9	NOT SHOWN	12.9	NOT SHOWN	12.9		
239/1 240/1/1	N	12	12.9	NOT SHOWN	19.8	NOT SHOWN	18.8	1-13	2-11-10
	S	9	9	NOT SHOWN	18.8	NOT SHOWN	18.8		
240/2/5	N	25	25	24	25	NOT SHOWN	19.5	0-3-15	NOT SHOWN
	S	25	25	NOT SHOWN	24	24	NOT SHOWN		
251	N	9.4	NOT SHOWN	9	9	9	9.4	0-11-8	NOT SHOWN
	S	9.4	NOT SHOWN	9	9	9	9.4		
100	N	5	5	5	5	5	NOT SHOWN	0-8	NOT SHOWN
	S	5	5	3+5	5	6	NOT SHOWN		
111/ज/2	N	5	5	3+5	5	6	NOT SHOWN	0-7	NOT SHOWN
	S	4	4	4	4	4	NOT SHOWN		
111/ व	E	13	13	13	13	11	NOT SHOWN		

109	N	4	4	2+4	4	2+4	NOT SHOWN	0-4	NOT SHOWN
	S	4	4	2+4	4	2+4	NOT SHOWN		
272	E	69	69	69	69	69	NOT SHOWN	0-10	NOT SHOWN
	W	67	67	69	71	71	NOT SHOWN		
272/ज	N	16+1	16+1	NOT SHOWN	16+1	16+1	17	0-4	NOT SHOWN
	S	15	15	15	15	15+2	17		
258/ब	E	15	15	15	15	15	17	0-6	NOT SHOWN
274	E	10	10	10	10	10	8.4	1-2	1-0
	W	10	10	12	12	10	7.8		
	N	16	16	16	16	16	16		
	S	16	16	14	14	16	17		
273	E	8+2	10	NOT SHOWN	11.9	10+2	11.9	NOT SHOWN	NOT SHOWN
113	W	19	NOT SHOWN	NOT SHOWN	NOT SHOWN	NOT SHOWN	21	NOT SHOWN	NOT SHOWN
234	E	12	NOT SHOWN	NOT SHOWN	NOT SHOWN	NOT SHOWN	11.7	1-14	2-5-1
	W	14	NOT SHOWN	NOT SHOWN	NOT SHOWN	NOT SHOWN	13.7		
247	E	20	NOT SHOWN	NOT SHOWN	NOT SHOWN	NOT SHOWN	20.3	0-18	1-0-7
	W	20	NOT SHOWN	NOT SHOWN	NOT SHOWN	NOT SHOWN	20.9		
112	N	15	15	15	15	17 (RECTIFYING BY DM-SW)	17	1-4	1-3-1

8. Here it is further important to note that in 2003-04 the Demarcation proceedings were conducted by the D.M/S.D.M/ Tehsildar and after the demarcation of Khasra No. 111, the officials of revenue department had demolished the unauthorized portion of the property bearing khasra no. 239/1, 240/1/1(adjacent to Khasra No. 111) which belongs to Pushpraj, Sanjy & others (the copy of unauthorized demolished portion, prepared by Naksha Nazri is already annexed in ANNEXURE- D).

However as per wrong demarcation conducted in year 2017, by bypassing the revenue records as well as MASAVI & FIELD BOOK, in order to provide the benefit to the above mentioned khasra owners, the measurement of land of Khasra No. 111 was shifted in to the answering respondents property and Encroachers grabbed property was shown as the encroachment in GRAM SABHA RASTA (Khasra No. 103) and the property of answering respondent were shown to have been encroached upon the area of the pond (Khasra No. 111).

9. That further the Demarcation proceedings were conducted in year 2013-14, as per this demarcation the Applicant Sh. Suresh Chand himself was shown as one of the Encroacher (TSM Drawing is annexed herewith as ANNEXURE- B), aggrieved Sh. Suresh Chand challenged this demarcation in Civil Court Dwarka *titled as Suresh Chand & others vs Govt. of NCT of Delhi & Anr, CS SCJ No. 270/18*, which was dismissed by Hon'ble Civil Judge vide order dated. 20/03/2019 and subsequently the appeal was also dismissed by Hon'ble District Judge Dwarka Court vide order dated. 20/08/2019.

The demarcation proceedings were again conducted in year 2017 and thereafter in the year 2023-2024. The demarcation dated. 28.02.2023/ 23.03.2023 was wrongly conducted not in accordance with revenue records, masavi and field book. The respondent no. 6 was shown as one of the Encroacher, thereby objections against demarcation given to respondent no. 1 & 2, vide diary no. 1257904 dated. 10.03.2023 were filled, but unfortunately a portion of property of respondent no. 6 and his brother was illegally demolished on 15.05.2023 on the basis of that false and fabricated report prepared by the Kanoongo in collusion with Land Mafia and without rectifying the objections filled in this regard for mismatch and correction of revenue records.

In this regard a case *WP 12472/2023 & CM. Appl. 49179/2023 titled as Surender & others versus DM Kapashera* dated 21.09.2023, was filled by respondent no. 6 & others in Hon'ble High Court at Delhi and Hon'ble High Court directed that concerned revenue officials shall decide the representation/objections filled (which were pending) within 8 weeks from the date of order and until such representation/objections are decided, no

action shall be taken pursuant to the impugned demarcation report.

10. Here it is also submitted that *the respondent no. 5, Sh. Jai Prakash filled a complaint in PGC on 04/03/2013, stating that khasra no. 111 is a water body* in village Kanganheri, request with regard to development and beautification of this water body and preparation of estimates was made to IRRIGATION & FLOOD CONTROL DEPARTMENT, vide letter dated 12/05/2011 and reminder dated 12/10/2012. Representations were also made to district South west Revenue Department on 02/01/2013 & 07/01/2013, but no action has been taken by IRRIGATION & FLOOD CONTROL DEPARTMENT and also the revenue Department. (The copies of PGC letter dated. 13/05/2013 & 09/07/2013 are annexed herewith as ANNEXURE- E (colly).

11. That *on the basis of complaint filed in PGC on 04/03/2013, in respect of water body (pond) khasra no. 111, by the respondent no. 5, Sh. Jai Prakash, PGC* issued some directions-

- i. Particularly demarcation at site should be completed by 30th April, 2013. The emphasis should be first on the pond land, free of encroachment, for this purpose a joint inspection at site should be done by a team of senior officers from the revenue Department and irrigation & flood control department associating the Applicant and villagers, purportedly in encroachment of pond land, should not be an impediment to manual demarcation and cause for delay.
- ii. The matter is also brought to the notice of Deputy Commissioner (NSG) SDMC, who is requested to instruct the field officers to

ensure that no dirty water is channelized in to the pond, if needed be, separate outfall should be there for dirty drain water.

12. That rather than to make demarcation of *water body (pond) khasra no. 111* by 30th April, 2013 as per the direction PGC, the demarcation of pond was conducted on 03.09.2013 (as the base of Applicant Sh. Suresh Chand) and final report was submitted by Sh. Harish Kanungo on 14/02/2014. As per report Khasra No. 112, 257, 258, 274 and 239/2 were shown to have been encroached upon the area of the pond (Khasra No. 111).

However the objections regarding this demarcation report were filled by the answering defendant no.5 & other villagers before the DM/SDM Kapashera vide Diary No.1551 dated 10.09.2013, stating that this demarcation was wrongly conducted with false milestones, which does not match with the MASAVI and FILELD BOOK of existing revenue record. This demarcation report was total contrary as to the demarcation conducted in year 2003- 2004.

The demarcation dated. 03.09.2013 was also challenged by the father of respondent no. 5, respondent no. 6 and other villagers before the Hon'ble civil court, Dwarka, *titled as Hari Ram & others vs Govt. of NCT of Delhi & others, CS No. 26648/16.*

13. It is further submitted that on the basis of objection filled by *the answering respondent no. 5&6 along-with other villagers*, it was held by SDM KAPASHERA "*Since objections have been filed to the said demarcation, I shall not be advisable to conjoin this demarcation report to record room without first disposing off the objections*, it was further held, *However, the same objections have also been filed in court & therefore, it is not advisable to hear the objectors & process their objections without first taking permission from the Court. This can only happen if objectors are advised*

to withdraw their objections from Court & appear before the competent authority in this regard." Without the disposal of objections the said demarcation can't be treated as final.

It was further mentioned that Govt. counsel must be directed to inform the court of this situation in totality. The matters has been discussed telephonically by SDM itself with Govt. counsel Sh. S.S. DALAL. (The copy of the proceeding order of SDM dated. 07/04/2014 is annexed herewith as ANNEXURE- F (colly).

14. That the kind attention of this Hon'ble Forum is drawn towards the judgment *titled as Hari Ram & others vs Govt. of NCT of Delhi & others, CS No. 26648/16, which was dismissed by Hon'ble court of SCJ Dwarka court on jurisdiction ground not on merits.* The last para of judgment is reproduced below for ready reference- **"14.01.2019**

"The plaintiffs are highly dis-satisfied with the demarcation report submitted by Intech Engineers after conduction demarcation by TSM on 03.09.2013, but the plaintiff have not availed the efficacious remedy of approaching Deputy Commissioner/ Revenue Assistant who is the competent authority to adjudicate upon the disputes regarding demarcation etc. this aspect also remains unexplained by the plaintiffs".

In view of the above discussion, the application of defendant no. 5 is u/o VII R 11 CPC is allowed and suit stands dismissed.

Here it is important to note as explained above in para no. 9, the SDM Kapashera directed, *"Govt. counsel must be directed to inform the court of this situation in totality"*. The matters has been discussed telephonically by SDM itself with Govt. counsel Sh. N.S. Dalal, but unfortunately Govt. counsel Sh. Dalal did not bother to inform the *Hon'ble court of SCJ*

Dwarka court before disposing the case Hari Ram & others vs Govt. of NCT of Delhi & others, CS No. 26648/16.

PARAWISE REPLY

1. In response to the contents of para 1 of application dated 21.10.2022 to the Hon`ble Forum, it is submitted that the Applicant has presented a fallacious story with malafide intention concealed and suppressed the true and material facts in respect of village Kanganheri and the same is denied. Here it is submitted that As per the demarcation report conducted in year 2003- 2004, Khasra no. 109 is KUA KAYAMI, which was the base point at the time of consolidation and khasra no. 237 & khasra no. 109 were adjacent to each other, there was no gap between these two Khasras. On the contrary as per the demarcation report conducted in year 2013- 2014, a gap of 2 Gatthas was shown as street between khasra no. 237 & khasra no. 109 and half of the KUA KAYAMI was shown as outside from khasra no. 109 (towards khasra no. 237) which is contrary to revenue record MASAVI & FIELD BOOK and because of this wrong demarcation khasra no. 274 and 112 were shown as encroacher.

It is submitted that as per revenue record MASAVI & FIELD BOOK the south-west corner of Khasra no. 100 (CHAUPAL) and north-west corner of Khasra no. 111 (J-2 Part) are adjacent to each other having common boundary of 5 Gatthas (width), On the contrary as per the demarcation report conducted in year 2013- 2014, these 5 Gatthas width has been measured after leaving 3 Gatthas by shifting in to land of answering respondent (Khasra no. 274 & 112) and tried to show these answering respondent as encroacher upon the area of the pond (Khasra No. 111).

It is further submitted as mentioned earlier in Para 14 of "*Preliminary objections and submissions*" that the Suit of answering responds was not dismissed on merits but dismissed on jurisdiction ground, further the Govt. counsel has also played a crucial role as he did not inform the Hon'ble Court that the objection were pending before the revenue department Kapashera, however he was supposed to inform the court as per the telephonic conversation made to him by the SDM.

2. The contents of para 2 of application dated 21.10.2022 to the Hon'ble Forum are not being replied as the matter of record, however it is submitted that the Applicant has no intention to preserve the pond, Khasra no. 111 but on the pretext of this he want to fulfill two purposes, first by doing this he want to save his own illegal/ grabbed property and secondly he want to demolish the property of answering respondents with the intension of revenge from them as mentioned-above in para 3, 4, 5 & 6 of "*Preliminary objections and submissions*".

Here it is important to note that the answering respondent are continuously struggling to preserve the pond and for the development and beautification of this water body khasra no. 111 in village Kanganheri since the year 2011 as explained in Para 4, 5 & 6 of preliminary objections and submissions.

3. The contents of para 3 of application dated 21.10.2022 are denied as false in respect of the allegations made against answering respondent no. 5 & 6 as the matter of record. It is strictly denied that answering respondent in any way encroached in to land of pond. It is also denied that the answering respondent are trying to make the way in the pond

on the pretext of Pall. It is submitted that Pall has no connection with khasra no. 111(pond), instead of that Pall work is supposed to carry out in Gram Sabha Land (Kashra no. 148) adjacent to khasra no. 111. (The copy of letter dated. 29/07/2024, issued from the office of M.P (Lok Sabha) west Delhi, is annexed herewith as ANNEXURE- G).

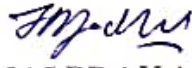
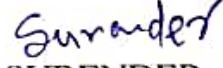
4. In response to the contents of last para it is submitted that as for as the encroachment in to the pond by the answering respond is concerned it is false and denied and the issue is subjudice in Hon'ble Delhi High Court.

PRAYER

In view of what is submitted hereinabove it is most respectfully prayed that this Hon'ble Forum may, graciously, be pleased to-

- i) dismiss the application in the interest of justice;
- ii) pass any other or such further order(s) as this Hon'ble Court may deem fit and proper in the facts and circumstances of the case.

Delhi
Dated: 20.08.2024

 
JAI PRAKASH & SURENDER
(Respondent No. 5 & 6)

Through


Ajandra Sisodia & Amreesh Sisodia
Advocates

Ch. No. - 754, Dwarka Court Complex Delhi

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI
(Original Application no. 815/2022)

IN THE MATTER OF-

Suresh Chand

Complainant

Versus

D. M. Kapashera & Others

Respondents

AFFIDAVIT

I, Jai Prakash S/o- Shri Hari Ram R/o-H.N. 245, Village- Kanganheri, Delhi- 71, aged about 54 years, do, hereby solemnly affirm and declare as under-

1. That I am one of the respondent in the above-mentioned case and competent to depose this affidavit.
2. That the accompanying reply/objection to the complainant case has been drafted as per my instructions and the contents of the same may kindly be read as part and parcel of this affidavit, as the same are not being produced herein for sake of brevity.
3. That the contents of the accompanying reply are true to my knowledge and nothing material is concealed therefrom.

Jai Prakash
DEPONENT

VERIFICATION

Verified at Delhi on this 20th August, 2024 that the contents of the above affidavit are true to my knowledge and belief and nothing material has been concealed therefrom.

Jai Prakash
DEPONENT



SOLEMNLY SWORN BEFORE ME READ OVER & EXPLAINED TO THE DEPONENT ADMITTED TO BE CORRECT.

ATTESTED

[Signature]
Notary Public Delhi

24 AUG 2024

KANTARANA
E. No D/395/88 Notary/Avocate
Ch. No 408A, Lawyers Chamber
Dwarka Court New Delhi 110075

Notary Public

*सत्यता ही देपोनेट वरुड
सोलीडरिटी डिज प्रेसन्स
अमरेश खड्गीया, बेलु*

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI
(Original Application no. 815/2022)

IN THE MATTER OF-

Suresh Chand

Complainant

Versus

D. M. Kapashera & Others

Respondents

AFFIDAVIT

I, Surender S/o- (Late) Shri Sada Ram R/o- VPO- Kanganheri, Delhi- 71, aged about 62 years, do, hereby solemnly affirm and declare as under-

1. That I am one of the respondent in the above-mentioned case and competent to depose this affidavit.
2. That the accompanying reply/objection to the complainant case has been drafted as per my instructions and the contents of the same may kindly be read as part and parcel of this affidavit, as the same are not being produced herein for sake of brevity.
3. That the contents of the accompanying reply are true to my knowledge and nothing material is concealed therefrom.

Surender
DEPONENT

VERIFICATION

Verified at Delhi on this 20th August, 2024 that the contents of the above affidavit are true to my knowledge and belief and nothing material has been concealed therefrom.

Surender
DEPONENT

*Identity of deponents who has claimed in my presence
Anurag S/Sadliya Delhi*



SOLEMNLY SWORN BEFORE ME READ
OVER & EXPLAINED TO THE DEPONENT
ADMITTED TO BE CORRECT.
ATTESTED

K
Notary Public Delhi

By No. *C2* Notary Public

KANTA RANA
E. No D/395/88 Notary/Avocate
Ch. No 408A, Lawyers Chamber
Dwarka Court New Delhi 110075

24 AUG 2024

"ANNEXURE - A"
(3P)

S-48

* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 12472/2023 & CM APPL. 49179/2023

SH. SURENDER & ORS.

..... Petitioners

Through: Mr. V.P. Rana, Advocate.

versus

GOVT. OF NCT OF DELHI & ORS.

..... Respondents

Through: Mr. Raghuvendra Upadhyay, Ms.
Purnima Jain and Mr. Vaibhav
Tripathi, Advocates.**CORAM:****HON'BLE MR. JUSTICE ANUP JAIRAM BHAMBHANI****ORDER****21.09.2023**

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By way of the present petition filed under Article 226 of the Constitution of India, the petitioners impugn Demarcation Report dated 28.02.2023 and consequential orders dated 10.05.2023 and 15.05.2023 made by the respondents in relation to what the petitioners claim to be their land comprised in Khasra Nos. 274 (1-2), 112 (1-4), 258 (2-1) and 245 (1-17) situate in the residential area of Village : Kanganheri, New Delhi.

2. The petitioners also make grievance that their objections dated 10.04.2023 made before the Sub-Divisional Magistrate/Revenue Assistant and the Deputy Commissioner, and their applications dated



09.01.2021/23.02.2023, 20.02.2023 and 15.06.2023 filed before the Tehsildar/Consolidation Officer have also not been decided.

3. Mr. V.P. Rana, learned counsel appearing for the petitioners has taken the court through the records, including demarcation reports, site-plan and other proceedings conducted by the revenue officials, to argue that the petitioners' representations/objections are still pending before the concerned revenue officials.
4. Issue notice.
5. Learned counsel, as above, is present on behalf of the respondents on advance copy; and accepts notice.
6. After making some submissions, with consent of learned counsel appearing for the parties, the present petition is disposed-of, with the following directions :
 - 6.1. The concerned revenue officials shall decide representations/objections filed by the petitioners, which are stated to be pending consideration before them, within 08 weeks from today;
 - 6.2. Until such representations/objections are decided, the respondents shall not take any action pursuant to the impugned demarcation report that would obstruct the petitioners' ingress and egress over their property comprised in Khasra Nos. 274 (1-2), 112 (1-4), 258 (2-1) and 245 (1-17) situate in the residential area of Village : Kanganheri, New Delhi.
7. Let the representations/objections be decided within 08 weeks, as directed above, after affording to the petitioners an opportunity of personal hearing in the matter.



8. Needless to add that the petitioners shall be at liberty to impugn the decision that the respondents may take on their representations/objections, as may be permissible, in accordance with law.
9. The petition is disposed-of in the above terms.
10. Pending applications, if any, also stand disposed-of.

ANUP JAIRAM BHAMBHANI, J

SEPTEMBER 21, 2023/uj



S~114

* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CONT.CAS(C) 669/2024 & CM APPL. 24590/2024

SH. SURENDER & ORS.

..... Petitioners

Through: Mr. V.P. Rana, Adv.

M: 9899127654

Email:

vpranalegalassociates@gmail.com

versus

MS. NAMGYAL ANGMO & ORS.

..... Respondents

Through: Mr. Raghvendra Upadhyay & Mr.
Chandra Kishore Yadav, Advs. for R-
1 to 3.

M: 9818720615

Email: advrghv@gmail.com

CORAM:

HON'BLE MS. JUSTICE MINI PUSHKARNA

ORDER

%

29.04.2024

CM APPL. 24590/2024 (For Exemption)

1. Exemption allowed, subject to just exceptions.
2. Application is disposed of.

CONT.CAS(C) 669/2024

3. The present petition has been filed alleging willful disobedience of the order dated 21st September, 2023 passed in *W.P.(C) No. 12472/2023*.
4. By way of the aforesaid order, directions had been issued that the concerned Revenue Officials shall decide the representations/objections filed by the petitioners, within a period of eight weeks.
5. Learned counsel appearing for the petitioners submits that



representations of the petitioners have still not been decided.

6. Issue notice. Notice is accepted by learned counsel appearing for the respondents.
7. He submits that he may be granted some time to seek instructions.
8. At request, re-notify on 02nd August, 2024.

MINI PUSHKARNA, J

APRIL 29, 2024/kr



S~34

* IN THE HIGH COURT OF DELHI AT NEW DELHI
+ CONT.CAS(C) 669/2024

SH. SURENDER & ORS.Petitioners
Through: Mr. V.P. Rana, Adv.

versus

MS. NAMGYAL ANGMO & ORS.Respondents
Through: Mr. Raghvendra Upadhyay,
Panel Counsel, GNCTD with
Ms. Prunima Jain & Mr.
Vaibhav Tripathi, Advs.

CORAM:
HON'BLE MR. JUSTICE DHARMESH SHARMA

% **ORDER**
02.08.2024

The Hon'ble Judge is on leave today.

List on 18.11.2024.

(By ORDER)

COURT MASTER

AUGUST 2, 2024/sa

PUBLIC GRIEVANCES COMMISSION
GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI
M-BLOCK, VIKAS DHAWAN, 1st ESTATE, NEW DELHI-2

Order under Para 2(B) of the PGC Resolution No F 4/14/94-AP dated 25.9.97

Complainant : Shri Deepak Bhardwaj
Village & PO Kangan Heri, Delhi

Respondent : SDMC(West Zone)

Grievance No. : PGC/2014/MCD/1828

Grievance filed on : 27.11.2014

First hearing in the PGC : 16.2.2015

Scheduled on

1. **Brief facts of the complaint.**

A grievance was received in PGC from Shri Deepak Bhardwaj. The complainant has alleged that the municipal corporation has encroached upon the land in Khasra Nos. 109 & 111 Village Kangan Heri by constructing a passage and the dirty drain water is being channelized into the pond. The PGC had given directions for a separate out fall of the drain water. In this regard, several complaints in August, Sept and Nov. 2014 have been made for removal of passage in Khasra Nos. 109 and 111 and to stop channelizing of drain water into the pond.

2. **Proceedings in the PGC**

The PGC convened its first hearing on the complaint on 16.2.2015, second on 31.3.2015, third on 09.6.2015, fourth on 3.8.15, fifth on 12.10.2015 and latest hearing on 12.1.2016 wherein the following were present:-

Complainant: Absent.
Respondent: Sh. M.P.Pawar, A.E.-M-1, Najafgarh, SDMC
Sh. D.S. Hooda, A.E. (Project)

An ATR has been filed by A.E. (M-1) Najafgarh SDMC stating therein that:-
"It is submitted that estimate has been prepared and sent to Project Director Rural Development for releasing of fund, after allocate the budget, work will be carried out."

A copy of the ATR has been given to complainant. The representative of Najafgarh Zone SDMC informed that de-silting of the drain will be done on priority.

3. **Directions of the PGC**

E.E. (Project) Najafgarh, SDMC, is advised to expedite the construction of outfall drain and complete the works within stipulated time. In the meantime de-silting of drain be done on priority basis.

With the above advises the commission has decided to close the case.

N. Dillip Kumar
(N. Dillip Kumar)
Member, PGC



South Delhi Municipal Corporation
Office of the Assistant Engineer/M-1
Near Delhi Gate, Najafgarh Zone

No. AE/M-1/ NGZ/2015-16/ 851

Dated: 12.1.2016

Complainant:	Sh. Deepak Bhardwaj
Respondent:	Village & P O Kanganheri, Delhi
Grievance No.	SDMC
First Hearing in the PGC	PGC/2014/MCD/1828
Grievance filed on	16.2.2015
D.O.H.	27.11.2014
	04.01.2016

Kindly refer to letter No. 25079 dated 19.10.2015, wherein representation of Sh. Deepak Bhardwaj, Village & P.O Kanganheri, Delhi through Public Grievance Commission to municipal corporation has encroached upon the land in khasra Nos. 109 & 111 village Kanganheri by constructing a passage and the dirt drain water is being channelize into the pond.

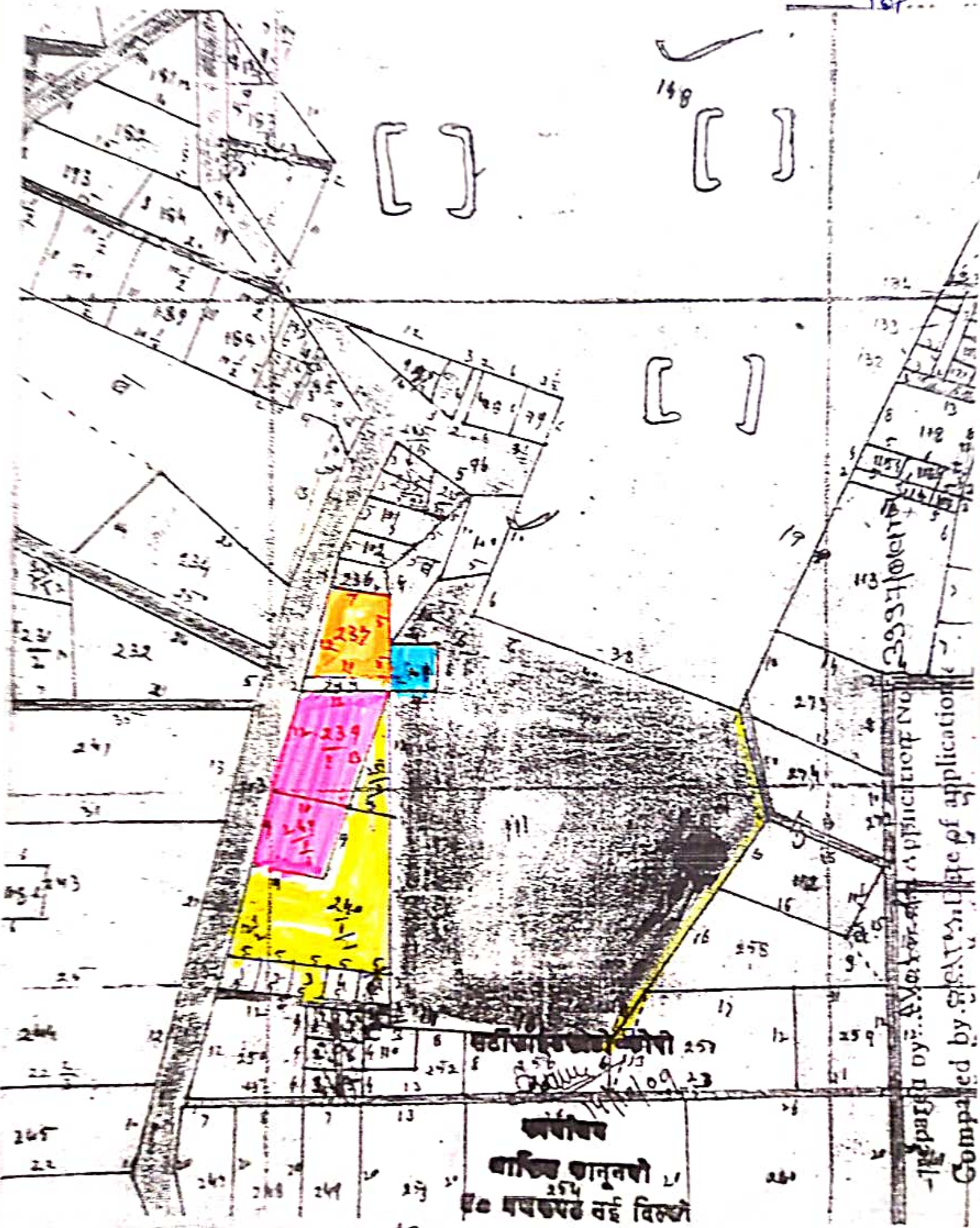
In this regard, it is submitted that estimate has been prepared and sent to Project Director-Rural Development for releasing of fund, after allocate the budget, work will be carried out.


Assistant Engineer/M-1
Najafgarh Zone/SDMC

N. Dilip Kumar
Member PGC
Public Grievance Commission
GNCTD, M-Block, I.P. Estate
(Near ITO) Vikas Bhawan, N.D. 02



ANNEXURE-D (contly)
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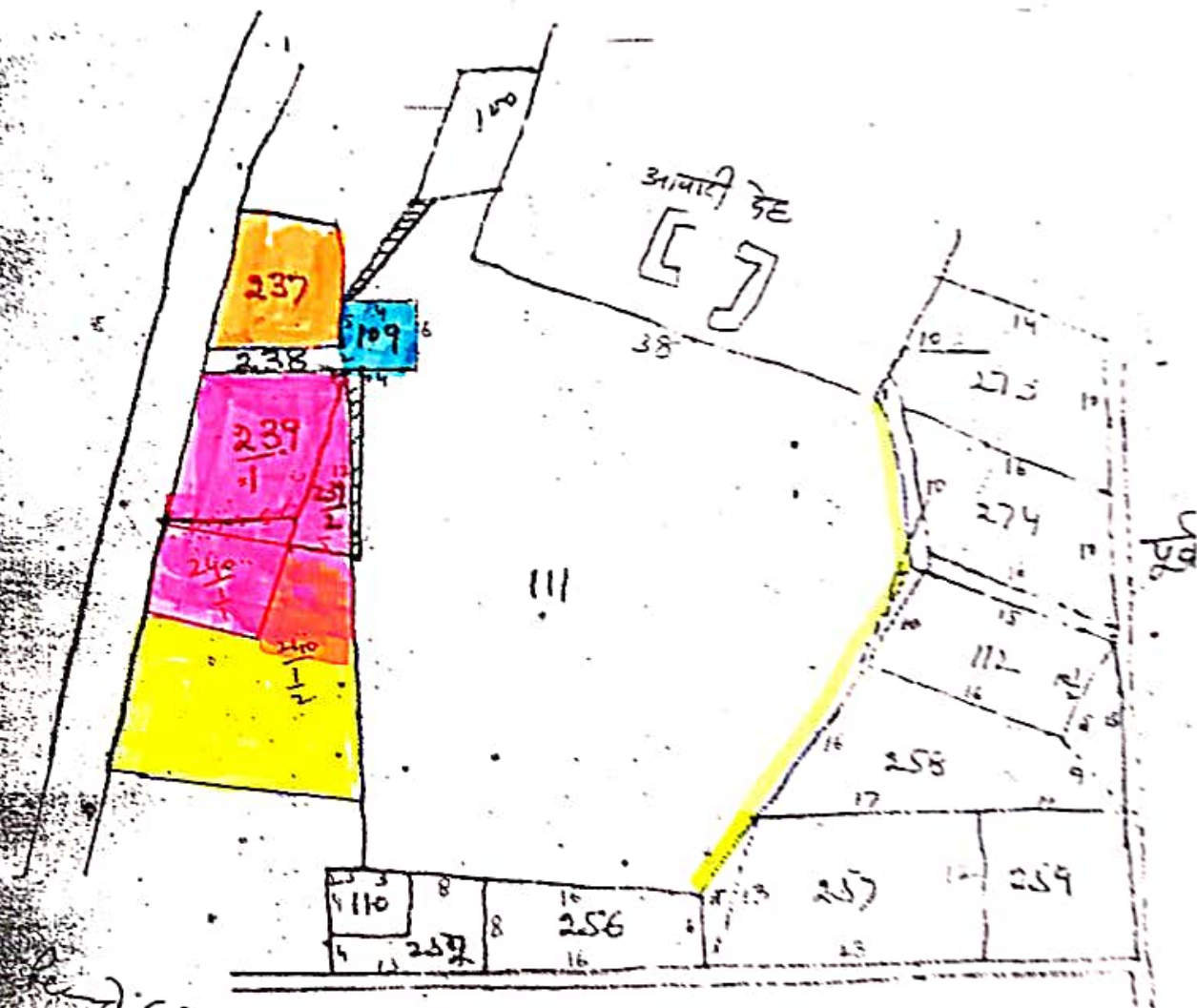


खरीददार का नाम
 खरीद का नमूना
 दस्तावेज नंबर

Prepared by: A. M. ...
 Compiled by: S. K. ...

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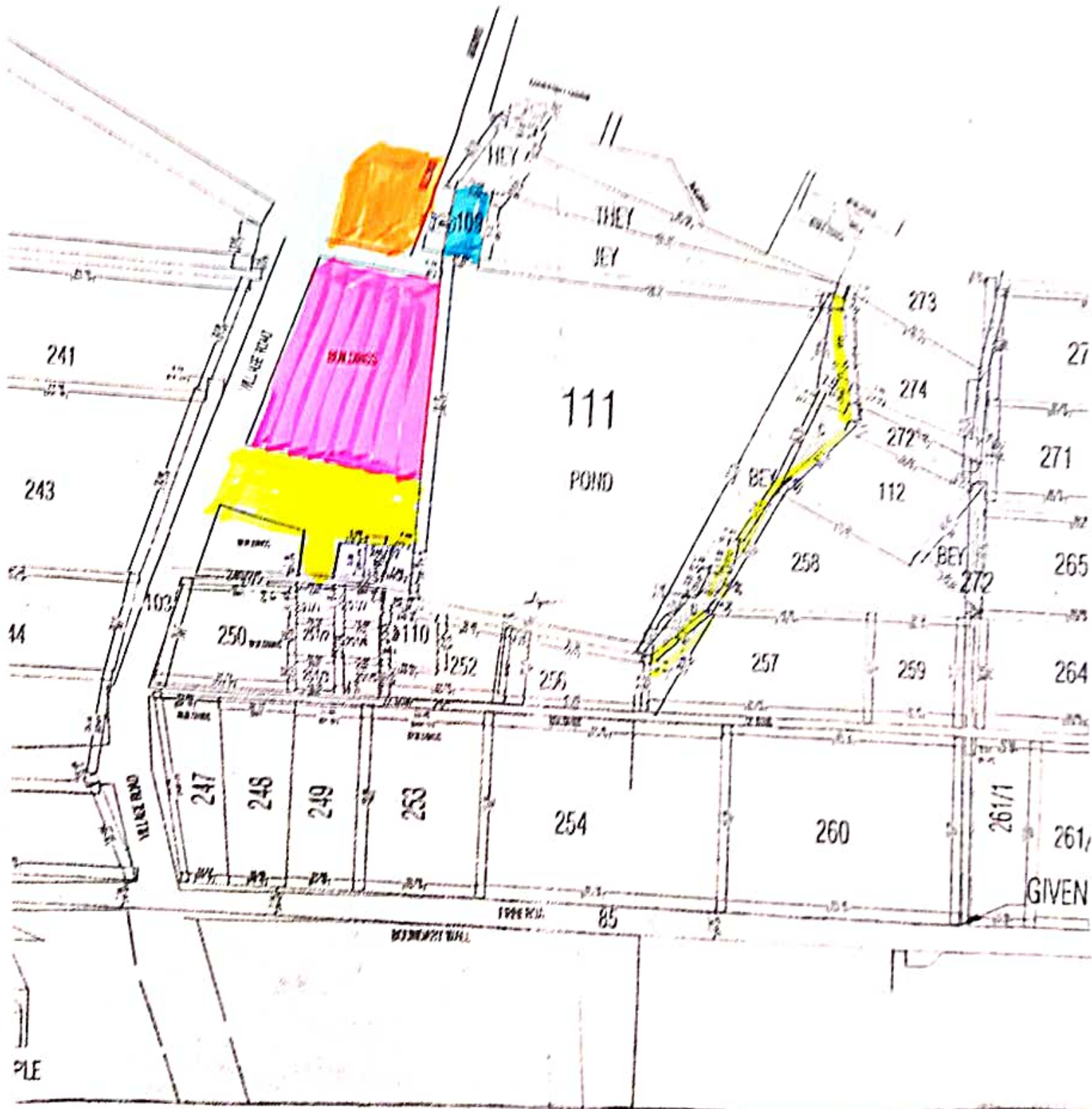
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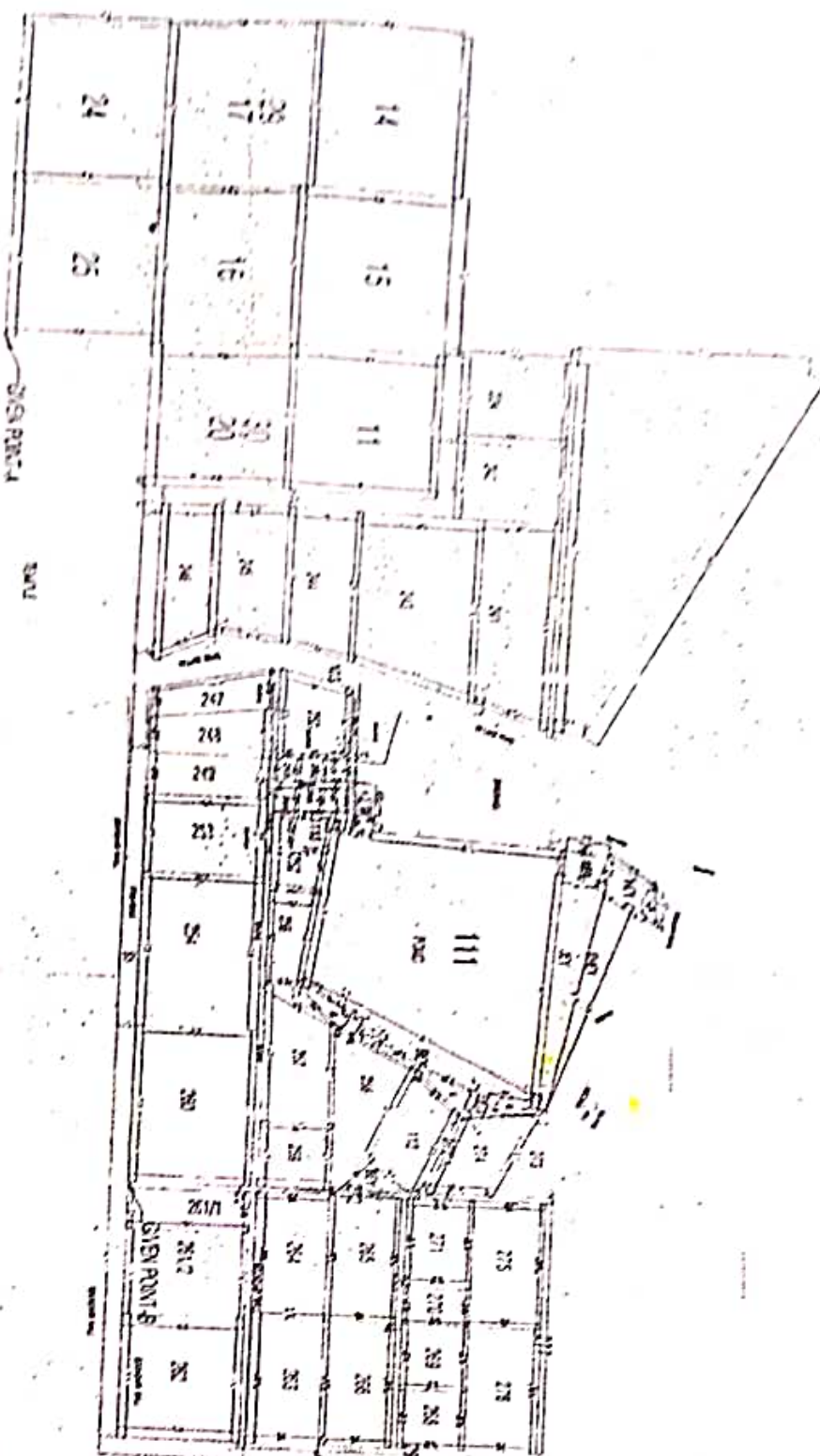
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दक्षिण



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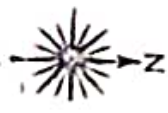
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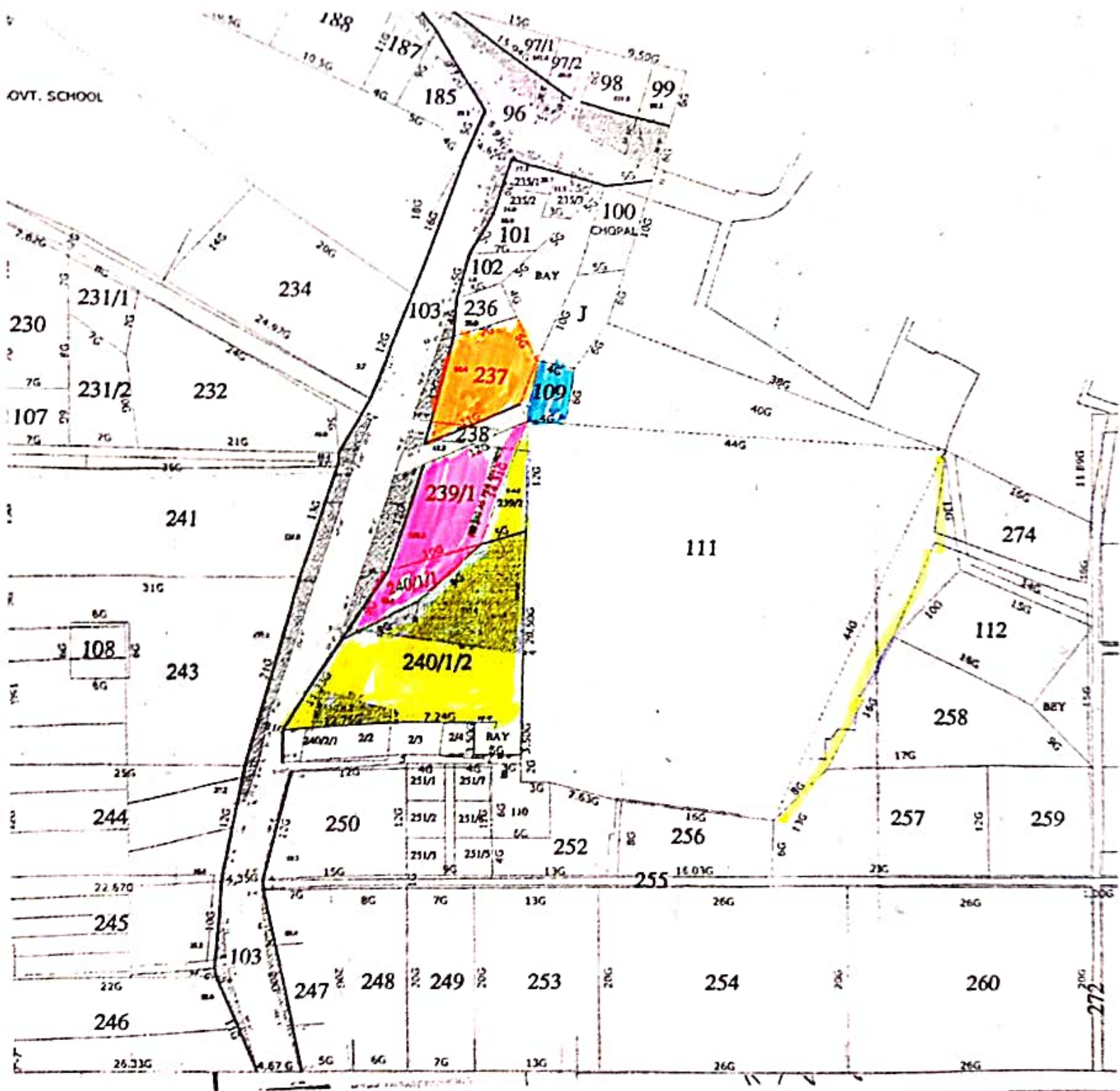
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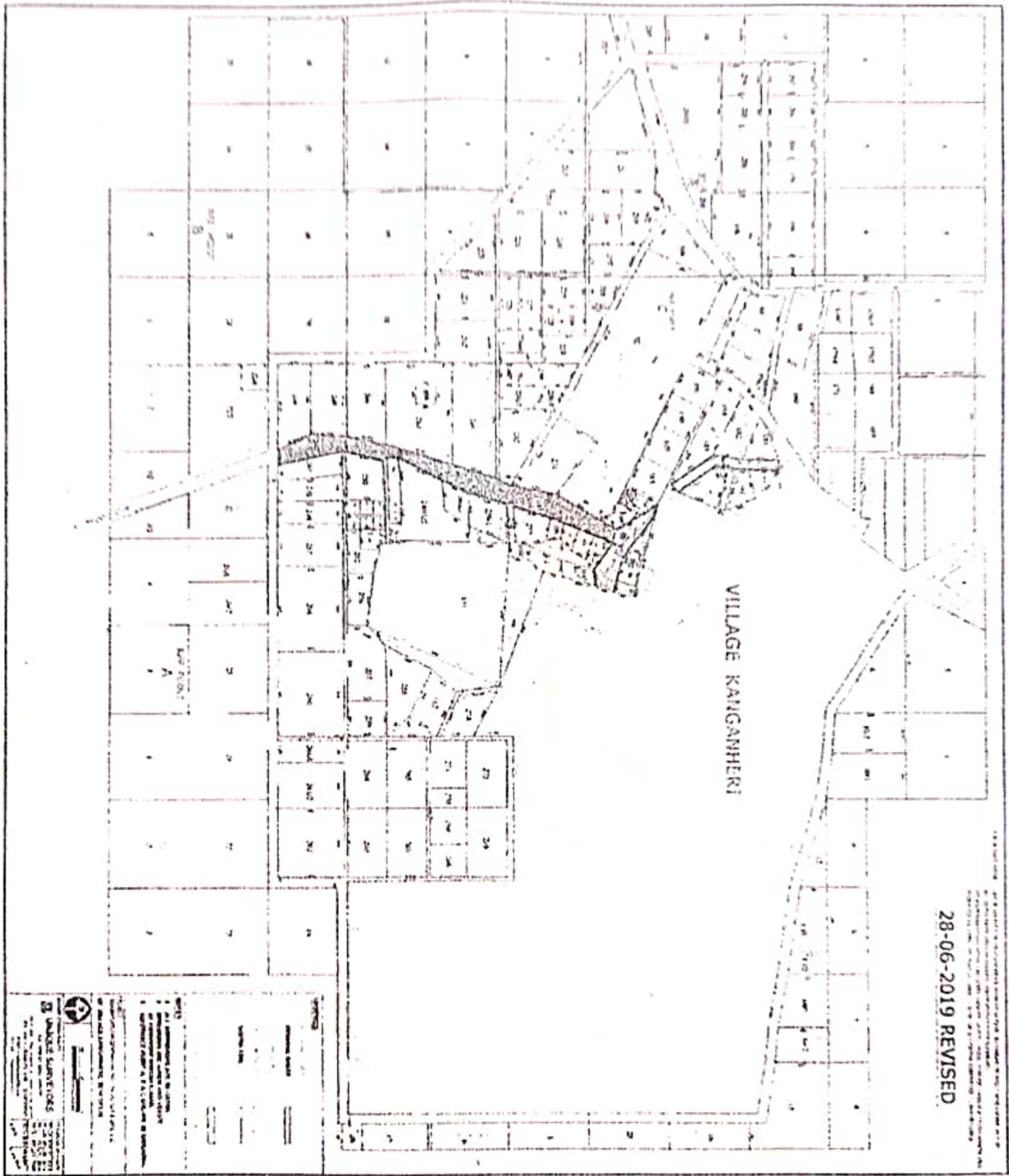
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SUB DIVISIONAL MAGISTRATE
 KAPASHKRA DISTRICT S. W. DELHI
 DELEGATION OF NH NO. 111 (POND) OF
 VILLAGE KANJANHERI
 NEW DELHI-110071

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28-06-2019 REVISED

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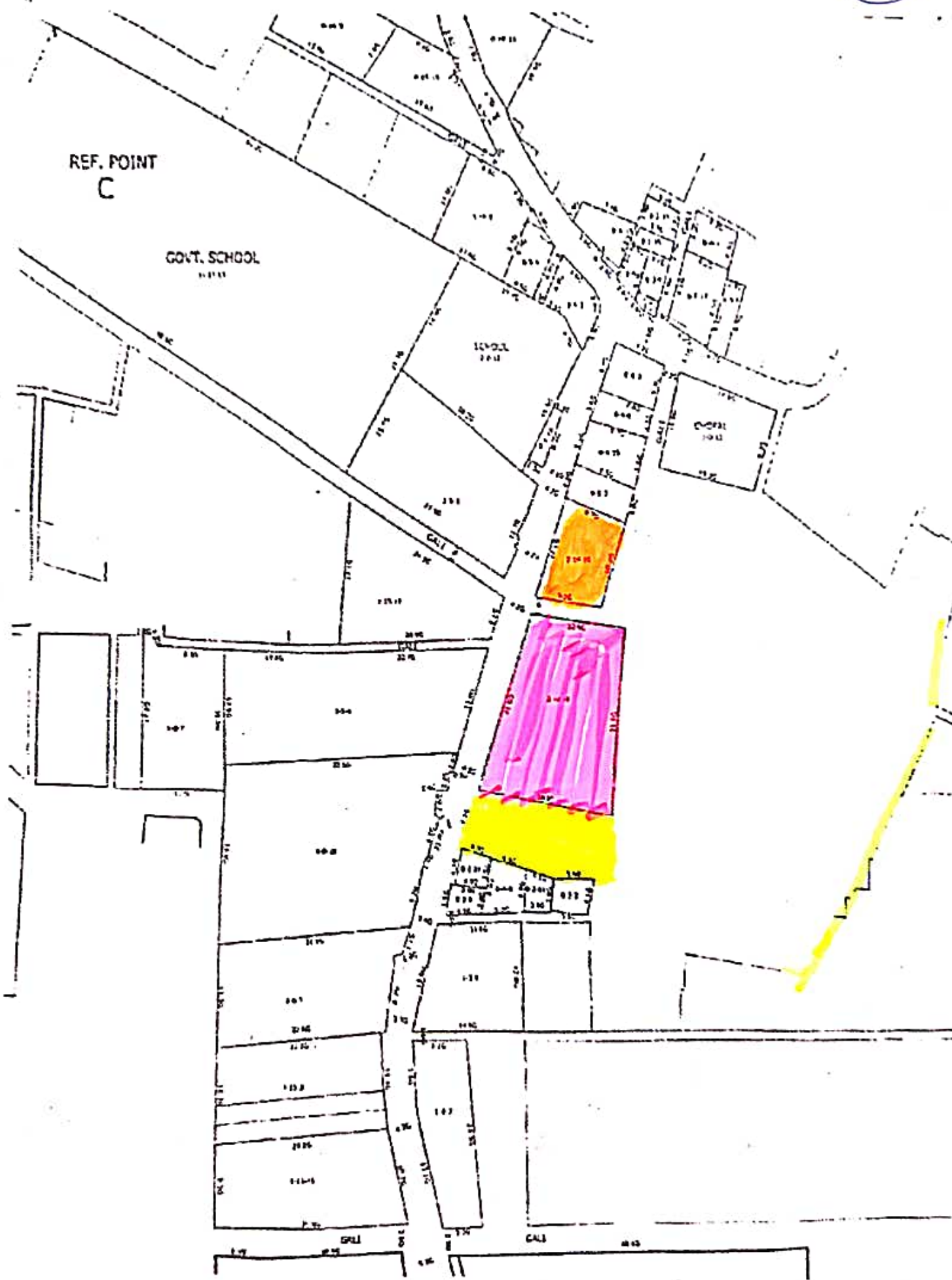
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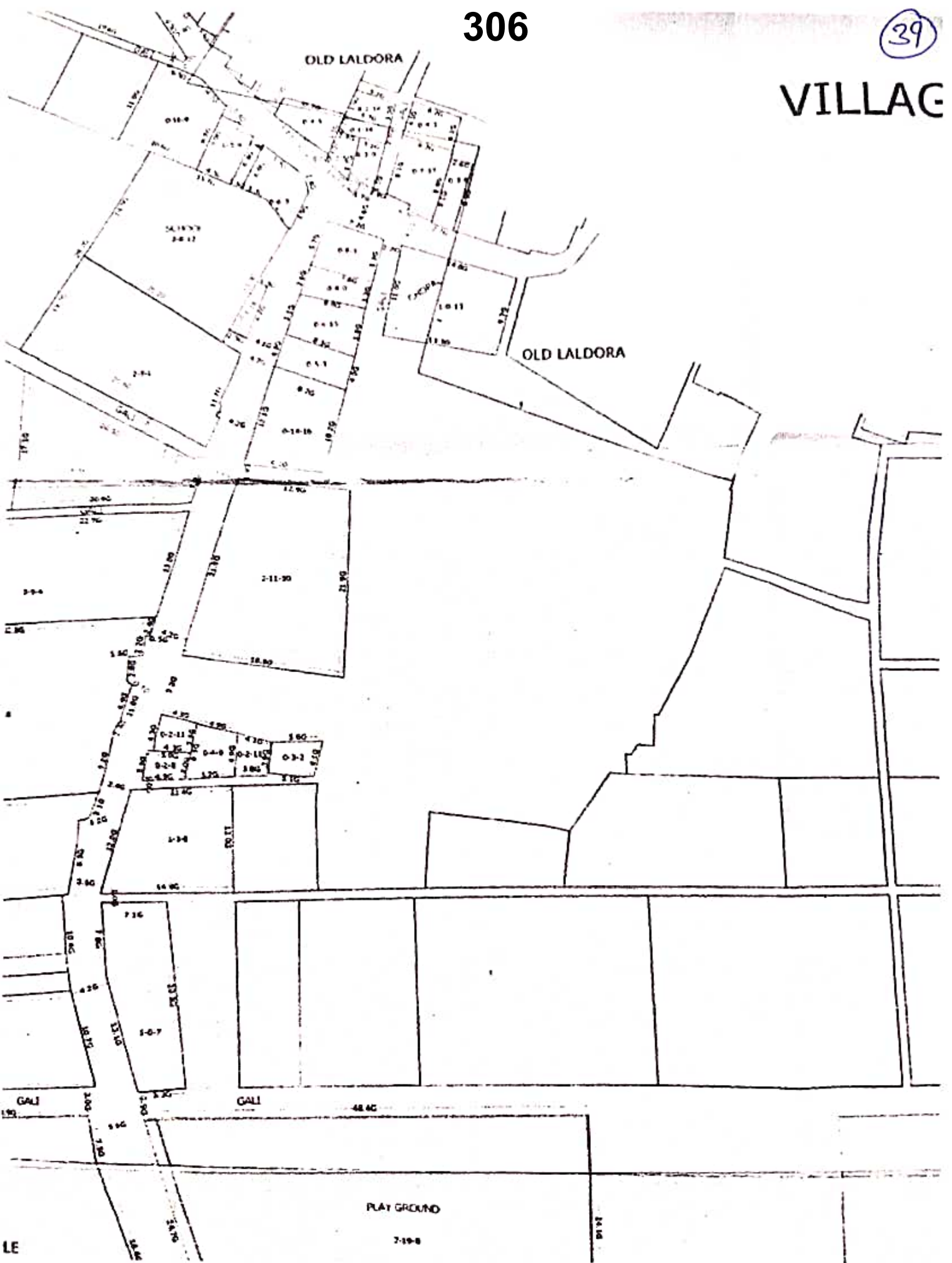
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GOVT. SCHOOL



VILLAGE



(40)

GOVERNMENT OF NCT OF DELHI
Office of District Magistrate (South West)

The Villagers of Kanganheri met the undersigned during public meeting hours and submitted two representation 04.10.2018 and 25.10.2018 (copy attached). On considering the representation, the report of Kanungo and the demarcation reports at different points of time leads to a conclusion that the demarcation report dated 03.05.2017 is a defective report.

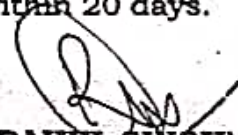
That vide order dated 09.08.2016, the Hon'ble Public Grievance Commission had directed for demarcation of the land bearing Khasra No. 183/1 and to remove the illegal encroachment of said land.

That pursuant to order dated 09.08.2016, a demarcation was carried out by TSM machine on date 03/05/2017 and the report was submitted before the Hon'ble Commission.

Thereafter against the demarcation report dated 03/05/2017, the residents of the village Kanganheri had filed the objections and in order to get the injunction order against the demolition drive the villagers had filed suit for Permanent Injunction seeking stay of the demolition proceedings on the basis of demarcation report 03/05/2017.

Further, the villagers also stated that while carrying out the fresh demarcation the objections raised by them may also be taken care of.

In view of the above, it is directed to conduct a fresh demarcation and file the demarcation report afresh within 20 days.


(RAHUL SINGH)
DM/ DC (SOUTH WEST)

SDM (Kapashera)



PUBLIC GRIEVANCES COMMISSION
GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHIOrder under Para 2(B) of the PGC Resolution No F.4/14/94-AR dated 25.9.97

Date of hearing: 13 May, 2013

Complainant : Shri Jai Prakash,
S/o Shri Hari Ram,
245, Village & Post Office Kangan Heri,
New Delhi - 110 071.Respondent : Deputy Commissioner (South West),
Revenue Department,
Govt. of NCT of Delhi,
Old Terminal Tax Building,
Kapashera, New DelhiGrievance No. : PGC/2013/Rev./DC/SW/350
Grievance filed on : 04/03/2013
First hearing in the PGC : 13/05/2013
scheduled on**1. Brief facts of the complaint**

Shri Jai Prakash filed a complaint in PGC on 04/03/2013, stating that Kh.No. 111, is a water body in Village Kangar Heri. Request with regard to development and beautification of this water body and preparation of estimates was made to Irrigation & Flood Control Department, vide letter dated 12/05/2011 and reminder dated 12/10/2012. Representations were also made to District South West, Revenue Department, on 02/01/2013 and 07/01/2013, but no action has been taken by Irrigation & Flood Control Department and also, the Revenue Department.

2. Proceedings in the Public Grievances Commission

The PGC convened its first hearing on 13 May, 2013. At the hearing on 13/05/2013, the attendance was as follows :

Complainant : Absent

Respondent : Shri J.P. Sejwal,
Executive Engineer (CD-I), Irrigation & Flood Control Department
Shri Giriraj Prasad,
AE (CD-I), Irrigation & Flood Control Department
Shri Yogender Kumar,
EAA, O/o BDO, District South West, Revenue Department

3. Relevant facts emerging during the hearing

- 3.1 At today's hearing on 13/05/2013, Shri Yogender Kumar, EAA, O/o BDO, District South West, Revenue Department, filed a status report dated 10/05/2013, (in duplicate copy of which was given to the complainant), according to which, the BDO, District South West, Revenue Department, has written a letter dated 07/05/2013, to the Tehsildar (Kapashera), for demarcation of the pond land, and letters dated 31/01/2013 and 16/04/2013, to the Irrigation & Flood Control Department, for development of the water body. The development of pond will be completed after demarcation by Revenue Department and completion of development work by the Irrigation & Flood Control Department.
- 3.2 Shri J.P.Sejwal, Executive Engineer (Civil Division -I), Irrigation & Flood Control Department, filed a status report dated 10/05/2013, (in duplicate copy of which was given to the complainant), according to which, a request was made to the Tehsildar (Kapashera), and also BDO, District South West, Revenue Department, for demarcation of pond land. A site inspection was also made by the officials of Irrigation & Flood Control Department alongwith officials from the Revenue Department, for demarcation at the site. During this inspection, on 10/04/2013, the revenue officials informed Irrigation & Flood Control Department that demarcation will have to be done by TSM, for which date and time will be informed. No information has been received, thereafter. After obtaining demarcation at the site, scheme will be prepared for development of pond at Kh.No. 111. The status report further mentions that dirty water drains, which have been diverted to the pond, need to be diverted by MCD, as drain work is within the jurisdiction of Municipal Authority.
- 3.3 Shri Jai Prakash, complainant, stated that while deciding an appeal under Right to information Act, 2005, Shri V.P.S.Tomar, Chief Engineer, Irrigation & Flood Control Department, as First Appellate Authority under Right to information Act, 2005, had directed the Executive Engineer (CD-I), vide his order dated 12/03/2013, to prepare a scheme for development of the pond, as per revenue record, and submit the same to the Competent Authority, seeking Administrative Approval and Expenditure Sanction. He contended that despite directions of the Chief Engineer, Irrigation & Flood Control Department, no action has been taken by the Executive Engineer (CD-I).
- 3.4 Shri Yogender Kumar, EAA, O/o BDO, District South West, Revenue Department, stated that earlier attempts to demarcate the pond land on 08/03/2013 and 10/04/2013, did not materialize as some of the villagers objected to manual demarcation and requested for demarcation by TSM, for which the requisite fee will be borne by the villagers.

3.5 The Junior Engineer (CD-I), Irrigation & Flood Control Department, present at today's hearing submitted that when manual demarcation was being attempted at the site, some houses in the village were found to be encroaching the pond land, hence, these house owners have objected to the manual demarcation. The complainant contended that these house owners have vested interest, and hence, the request for demarcation by TSM is a delaying tactics. He was of the view that demarcation will suffice.

3.6 Shri J.P. Sejwal, Executive Engineer (Civil Division -I), Irrigation & Flood Control Department, submitted that Irrigation & Flood Control Department is ready to prepare the scheme of development and beautification of water body at Village Kangan Heri, but prior to that the reference points of pond land will have to be indicated at the site, by the Revenue Department.

3.7 The Chairman, PGC, spoke over telephone with Ms. Arti Lal, SDM (Kapashera), and apprised her of the issues pertinent to this grievance case. It was emphasized upon her that protection of water body is essential for availability of water. She was requested to co-ordinate the matter, with regard to the action to be taken, with BDO, District South West, Revenue Department, so that demarcation is completed at the site and pond land handed over to the Irrigation & Flood Control Department, for development and beautification.

4. Directions of the PGC

4.1 Attention of Shri Nikhil Kumar, Deputy Commissioner (South West), Revenue Department, Ms. Arti Lal, SDM (Kapashera), and Shri surrender Singh, BDO, District South West, Revenue Department, is drawn to the observations of PGC at sub-para 3.7 of this hearing order. All action, required in the matter, particularly, demarcation at site, should be completed by 30th April, 2013. The emphasis should be first on the pond land, free of encroachment and then attention should be on the pond land having encroachment, for this purpose, a joint inspection at site should be done by a team of senior officers, from the Revenue Department and Irrigation & Flood Control Department, associating the complainant and villagers. The demand for demarcation by TSM, by few of the villagers, purportedly in encroachment of pond land, should not be an impediment to manual demarcation and cause for delay. A senior representative should be deputed to attend the next hearing with a status report (in duplicate).

4.2 The matter is also brought to the notice of Deputy Commissioner (NGZ), South Delhi Municipal Corporation, who is requested to instruct the field officers to ensure that no dirty drain water is channelised into the pond, if need be, separate outfall should be there for drain water. A senior representative should be deputed to attend the next

hearing with a status report (in duplicate), detailing the status and action taken pertaining to outfall of drain water, which in no case, should be allowed to be disposed into the pond

The next hearing in this case is fixed for Tuesday, 9th July, 2013 at 11 am.

(P. K. TRIPATHI)
CHAIRMAN (PGC)

16-5-13

Copy to: 7-205

1. Shri Nikhil Kumar, Deputy Commissioner (South West), Revenue Department, Govt. of NCT of Delhi, Old Terminal Tax Building, Kapashera, New Delhi.
2. Deputy Commissioner (Najafgarh Zone), South Delhi Municipal Corporation, Near Water Tank, Titak Nagar Road, Nazafgarh, New Delhi.
3. Shri V.P.S.Tomar, Chief Engineer, Irrigation & Flood Control Department, Govt. of NCT of Delhi, 4th Floor, ISBT Building, Kashmere Gate, Delhi-110 006.
4. Ms. Arti Lal, SDM (Kapashera), Revenue Department, Govt. of NCT. of Delhi, Old Terminal Tax Building, Kapashera, New Delhi.
5. Shri Surinder Singh, BDO District South West, Revenue Department, Govt. of NCT of Delhi, Old Terminal Tax Building, Kapashera, New Delhi
6. Shri J.P.Sejwal, Executive Engineer (Civil Division -I), Irrigation & Flood Control Department, Govt. of NCT of Delhi, 4th Floor, ISBT Building, Kashmere Gate, Delhi - 110 006.
7. Shri Jai Prakash, S/o Shri Hari Ram, 245, Village & Post Office Kangan Heri, New Delhi - 110 071.

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(7) (6)
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PUBLIC GRIEVANCES COMMISSION
GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI

Order under Para 2(B) of the PGC Resolution No F.4/14/94-AR dated 25.9.97

Date of hearing: 9 July, 2013

Complainant : Shri Jai Prakash,
S/o Shri Hari Ram,
245, Village & Post Office Kangan Heri,
New Delhi - 110 071.

Respondent : Deputy Commissioner (South West),
Revenue Department,
Govt. of NCT of Delhi,
Old Terminal Tax Building,
Kapashera, New Delhi.

Grievance No. : PGC/2013/Rev./DC/SW/350 .
Grievance filed on : 04/03/2013
First hearing in the PGC
scheduled on : 13/05/2013

1. Brief facts of the complaint

Shri Jai Prakash filed a complaint in PGC on 04/03/2013, stating that Kh.No. 111, is a water body in Village Kangan Heri. Request with regard to development and beautification of this water body and preparation of estimates was made to Irrigation & Flood Control Department, vide letter dated 12/05/2011 and reminder dated 12/10/2012. Representations were also made to District South West, Revenue Department, on 02/01/2013 and 07/01/2013, but no action has been taken by Irrigation & Flood Control Department and also, the Revenue Department.

2. Proceedings in the Public Grievances Commission

The PGC has so far convened two hearings on 13 May, 2013 and 9 July, 2013. At the hearing on 09/07/2013, the attendance was as follows :

Complainant	: Absent
Respondent	: Shri Surender Singh, BDO, District South West, Revenue Department Shri J.P. Sejwal, Executive Engineer (CD-I), Irrigation & Flood Control Department Shri Raveendra Kumar, EE (CD-I), Irrigation & Flood Control Department Shri Giriraj Prasad, AE (CD-I), Irrigation & Flood Control Department Shri Yogender Kumar,

200/6860

The absence of any official from Najafgarh Zone, South Delhi Municipal Corporation, is brought to the notice of Shri Manish Gupta, Commissioner, South Delhi Municipal Corporation and Deputy Commissioner, Najafgarh Zone, South Delhi Municipal Corporation. It is once again emphasized that dirty drain water, which is being channelised into pond at Village Kangan Heri, should be stopped, and if need be, there should be a separate outfall for drain water. In no case, the dirty drain water should be allowed to be disposed into the pond. A senior representative should be deputed to attend the next hearing with a status report (in duplicate).

The next hearing in this case is fixed for Wednesday, 7th August, 2013 at 11 am.

P. K. Tripathi
(P. K. TRIPATHI)
CHAIRMAN (PGC)

11-7-13

Copy to: 14304

1. Shri Manish Gupta, Commissioner, South Delhi Municipal Corporation, SPM Marg, Civic Centre, Minto Road, New Delhi.
2. Shri Nikhil Kumar, Deputy Commissioner (South West), Revenue Department, Govt. of NCT of Delhi, Old Terminal Tax Building, Kapashera, New Delhi.
3. Deputy Commissioner (Najafgarh Zone), South Delhi Municipal Corporation, Near Water Tank, Tilak Nagar Road, Nazafgarh, New Delhi.
4. Shri V.P.S. Tomar, Chief Engineer, Irrigation & Flood Control Department, Govt. of NCT of Delhi, 4th Floor, ISBT Building, Kashmere Gate, Delhi -110 006.
5. SDM (Kapashera), Revenue Department, Govt. of NCT of Delhi, Old Terminal Tax Building, Kapashera, New Delhi.
6. Shri Suninder Singh, BDO District South West, Revenue Department, Govt. of NCT of Delhi, Old Terminal Tax Building, Kapashera, New Delhi.
7. Shri Raveendra Kumar, EE (CD-I), Irrigation & Flood Control Department, Govt. of NCT of Delhi, Opposite ESI Hospital, Basai Darapur, New Delhi -110 027.
8. Shri Jai Prakash, S/o Shri Hari Ram, 245, Village & Post Office Kangan Heri, New Delhi - 110 071.

Year 2015-16

ANNEXURE 'C'

Spot Agenda Schemes APPROVED/PASSED BY THE DRDB IN ITS MEETING DATED 20.08.2015

No.	AC Name.	Distt.	Village	Nature of work	Estimate amount (In lacs)	Executing Agency	Area MLA/MP	Remarks
11	Manla	South-West	Kangalheri I	Demolishing and Reconstruction of Jhimar Chaupal (Existing) at Village Kangalheri in N.G.Block	115.99	I & FC	Sh.Gulab Singh	
12	Manla	South-West	Kangalheri I	Construction of cement concrete pavement road in Kh. No. 336 for cultivation land at village Kangalheri in N.G.Block	165.16	I & FC	Sh.Gulab Singh	
13	Manla	South-West	Kangalheri I	Construction of cement concrete pavement road in Kh. No.339 for cultivation land at village Kangalheri in N.G.Block	113.12	I & FC	Sh.Gulab Singh	
14	Manla	South-West	Kangalheri I	Const of outfall RCC Drain from Surrender Hs to Pond and Krishan Hs to S.W. Pump on Vill. Kangalheri in C-133 NGZ.	216.15	SOUTH DMC	Sh.Gulab Singh	
15	Manla	South-West	Kangalheri I	Const of Road by Pdg RMC & Drain from Devendra Hs to Ram Miras Hs in Village Kangalheri in C-133 NGZ	192.5	SOUTH DMC	Sh.Gulab Singh	Issued
16	Manla	South-West	Kangalheri I	Const of Road by Pdg Dense Capet (BM & AC) from Chhawla Village Phirni to Kangalheri Bus Stand in C-133 NGZ.	190.07	SOUTH DMC	Sh.Gulab Singh	Issued
17	Manla	South-West	Kangalheri I	Development of pond in Kh No. 111 at village Kangalheri in N.G. Block	290.00	South-West	Sh.Gulab Singh	

श्रीमान्

श्रीमान् श्री... के अन्तर्गत III
(Pond) की प्रकल्पित का कार्य-समिति में M.S. Intech
Engineers रीजनल विभाग, BDO (S.W) विभाग,
जिस विभाग अन्तर्गत श्री श्री... के पुलिस
विभाग की सहायता से किया जा रहा है
यह कार्य Date 21/11/14 व 6/12/14 को पूर्ण
किया जा चुका है और श्री... के निशान
BDO (S.W) के साथ श्री... के अन्तर्गत
के 24 गिरीश का मोबाईल नम्बर द्वारा
जगान्तर दिया है। जिसके कार्य का कार्य
में प्रकल्पित। श्री... III (Pond) की
Date 21/11/14 व 6/12/14 को श्री... के निशान
जगान्तर के बाद प्रकल्पित रिपोर्ट प्रकल्पित
की गई है वही दिनांक 14/12/14 को श्री... के
जा प्रकल्पित के साथ प्रकल्पित है जिसके साथ
के Date 21/11/14 को प्रकल्पित है।

x

y

श्री... III की प्रकल्पित का कार्य-समिति में
वर्क प्रकल्पित में प्रकल्पित के अन्तर्गत प्रकल्पित
के अन्तर्गत प्रकल्पित के अन्तर्गत प्रकल्पित
के अन्तर्गत प्रकल्पित का, इस प्रकल्पित का कार्य-समिति में
3503/SDM/का... 21/11/14, 21/12/14 व 15/1/2015
का 10/9/13 का प्रकल्पित प्रकल्पित में objection
प्रकल्पित प्रकल्पित प्रकल्पित प्रकल्पित 20/9/14
का प्रकल्पित का प्रकल्पित का 09621 2993 का Page
N-9-N-10 पर है प्रकल्पित प्रकल्पित का प्रकल्पित
प्रकल्पित प्रकल्पित प्रकल्पित III (Pond) का प्रकल्पित
में प्रकल्पित प्रकल्पित के अन्तर्गत प्रकल्पित प्रकल्पित

प्रकल्पित

21/11/14

श्रीमानजी

आम कोचिनही वा जॉर्जो हारिले
 2008 V/S. GNCY of. Delhi CS 263/13
 शिवर कोरत नं क्रमा नं 207 जे चिन्हायिने
 1. SH Care वा अगली date 7/4/13
 जिहम सरकार वकील S.S. Dalal हे।
 जो आम कोचिनही वा पैसाईस खातर नं
 111 (bond) काहे वहे कायेंत मोर वा
 वाते 1/1/14, 6/1/14 वा कायेंत नरवण
 वळेंत वें निशानात. लजाना पूरी ही. अगळे
 गुमवाली सुरेश नै RTI वा वहेत गुमवाली
 जाहे वा पैसाईस वा जे वायेंत नरवण
 date 14/1/14 वा वळेंत वायेंत वहे जागे
 SH ल-दर नं अगले कायेंत जे वायेंत अगले
 हे अगले वहे गुमवाली सुरेश निशानाईत वा
 कोचिनही वायेंत अगले हे। रिपॉर्ट
 अगले कायेंत हे प्रकृत

29/3/14

Relief

May kindly see the note of concerned Dept.
 at no.

In view of above, it is advisable that
 we may arrange at our record room, so
 that certified copies could be supplied to
 the village office by the copy of
 the case in ex. Honble District Court

2/3

Santhan)

—Contd—

May kindly see the detailed report sent by
 concerned field lgo. At 'x', the concerned lgo
 has pointed out that final demarcation report has
 been prepared after the TSM report, which is
 placed opposite to file.

At 'y', the concerned lgo has
 mentioned that objections have been received from
 the villagers against the demarcation that are
 to be heard on full date they have not
 been disposed off.

Moreover, it is pertinent to mention
 that aggrieved parties have moved against the
 said demarcation. On the last date of
 Heavy re order, the govt counsel for
 (S/13) has sought some time to file
 reply and the order is still
 submitted pl..

[Signature]
 24/13

~~Some lgo~~ ~~PP char...~~ If the villagers
 have moved against the same
 demarcation in H.C. as well
 as filed objections in this office,
 then it is better to make our
 submissions in H.C & await
 its further orders

- Teh (K.H.)

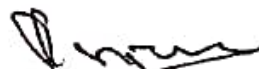
[Signature]
 25/13

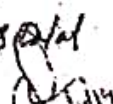
[Signature]
 25/13/14

Since objections have been filed to the said demarcation, it shall not be advisable to conjoin this demarcation report to Record Room without first disposing off the objections. 2/c

However, the same objections have also been filed in Court & therefore, it is not advisable to hear the objectors & process their objections without first taking permission from the Court. This can only happen if objectors are advised to withdraw their objections from Court & appear before the Competent Authority in this regard. Without the disposal of objections, the said demarcation can't be treated as final.

Govt Counsel must be directed to inform the Court of this situation in totality.


17/4/14

- Teh (KH) Hand. (Pep) The matter has been discussed telephonically by working staff with Govt Counsel 
17/4/14



'ANNEXURE - G1'
Kamaljeet Sehrawat

52

Member of Parliament
(Lok Sabha) West Delhi

Ref/MP/280/24

July 29, 2024

To,

The Block Development Officer (BDO)
South West District
Najafgarh,
New Delhi - 110 043

Subject : Khasra Number 111 of Kangan Heri Village Water Body/Gram
Sabha Land.

Dear Sir,

This further to my letter REF/MP/173/2024 dated July 16, 2024 on the same subject. It is requested to dis-regard para 3 of my earlier letter of even number referred to above. Now the fencing work of the water body (Khasra -111) should be carried out as per original sanctioned budget for fencing work of boundary wall of the water body and not merging it with the Gram Sabha land (Khasra-148).

With kind regards,

Kamal Jeet

(KAMALJEET SEHRAWAT)

O/o Block Development Officer,
South-West District

Dairy No. 546

Date 31/7/24

O/c

dm